

ITEM NO.46

COURT NO.10

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No 26543/2015

(Arising out of impugned final judgment and order dated 13/08/2015 in WP No. 59582/2009 passed by the High Court Of Judicature at Allahabad)

DR. D C SRIVASTAVA

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(With appln. (s) for exemption from filing O.T. and permission to file lengthy list of dates and interim relief and office report)

WITH

SLP(C) No. 26635/2015

(With I.A. 4- appln.(s) for impleadment, permission to file lengthy list of dates, appln.(s) for exemption from filing O.T. and Interim Relief and Office Report)

Date : 21/10/2016 These petitions were called on
for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Mr. Gautam Awasthi,Adv.

Mr. Shail Kumar Dwivedi,Adv.

For Respondent(s) Mr. Abhishth Kumar,Adv.

Mr. Shail Kumar Dwivedi,Adv.

Mr. T. N. Singh,Adv.

Mr. Kedar Nath Tripathy, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List after three weeks.

[Charanjeet Kaur]
A.R.-cum-P.S.

[Indu Pokhriyal]
Court Master